

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.721/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.13.02.2019/NCLAT/UR/189

In the matter of:

Mr. K.P. Jayaram and Anr. Appellants

Versus

M/s. Radha Exports (India) Pvt. Ltd. Respondent

Appearance: None for the Appellants.

07.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 13.02.2019 and the Office after scrutiny of the Memo of Appeal on 14.02.2019 intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 05.03.2019. It is stated in the Interlocutory Application (IA) that the defect mentioned in the defect sheet sought original power of attorney and the same was communicated to the local counsel at Chennai and the local counsel had sent the same and which was received in the 3rd week of February and same was annexed alongwith appeal and being refiled which took time beyond the period of representing of this appeal. Hence, there is delay of 12 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 08.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar